



2026:AHC:22441

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1337 of 2026

Smt. Vimlesh And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akash Tripathi, Ashok Kumar Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashok Kumar Upadhyay, learned counsel for the writ petitioner and Sri Manoj Srivastava, learned Standing Counsel for the State.
2. The case of the writ petitioners is that they were duly selected by the Selection Committee and appointed as Assistant Teacher in the year 2003. According to the writ petitioner, an order came to be passed in their favour by the District Basic Education Officer, Aligarh on 25.03.2025 for according monetary benefits, however, though the writ petitioner is being paid the regular salary but the arrears of salary for the month of January, 2025 have not been accorded.
3. Prayer in the present petition is for direction to accord the same.
4. Learned Standing Counsel, on the other hand, submits that whatever might be the claim of the writ petitioner hinges upon the order dated 25.03.2025 of District Basic Education Officer, in case, the said order is in existence then the writ petitioner is entitled benefits in that regard.
5. Considering the submission so made across the bar and after perusing the record, the writ petition stands **disposed of** requiring the writ petitioner to approach the District Basic Education Officer, Aligarh by means of a comprehensive representation, self attested copy of the writ petition and certified copy of the order passed today by **20.02.2026** and on

the said motion later shall accord necessary benefits which flows from the order dated 25.03.2025 within a period of six weeks thereafter bearing in mind the fact whether the said order is in existence or not.

(Vikas Budhwar,J.)

February 2, 2026
Rajesh